BENCH-I

## NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH KOLKATA**

T.P.No.454/KB/2017 C.P.No.518/2016

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11th October 2017, 10.30 A.M.

Name	of the Company	Alipurduar Enterprises L	imited.	
Under Section		433,434		
SI. No. –	Representa	Ination of Authorized ative (IN CAPITAL ETTERS)	Appearing on behalf of	Signature with date
	MADILLI CI	DANTSADUAD	Applicant	Madhu Sudan Soud

MUHU SUUNN SHKKHK

DE-11/10/2017

## ORDER

The Ld. Counsel for the petitioner is present.

The Ld. Counsel for the petitioner made a request for adjournment and he further submitted that he wants to file the certificate of the Bank along with the supplementary affidavit.

Heard the petitioner. The prayer is allowed. Certificate of the Bank may be filed along with the supplementary affidavit within seven days from the date of this order.

The Registry is directed to issue notice to the Corporate Debtor and hand over the same to the petitioner for making effective service upon the Corporate Debtor and file the affidavit of service within seven days.

The petitioner is directed to send the notice through E-Mail also.

List on 10-11-2

Member(J)

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(Vijai Pratap Singh) Member(J)